

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE SMT. JUSTICE P.V.ASHA &

THE HONOURABLE SMT. JUSTICE SHIRCY.V

TUESDAY, THE 28TH DAY OF APRIL 2020 / 8TH VAISAKHA, 1942

WP (CRL) NO.450 OF 2019

PETITIONER/S:

SMT.SITAL, AGED 35 YEARS, W/O.DATTATRAY KHADE
(DETENUE), BALVADY ROAD, KHANAPUR, SANGLI, MAHARASHTRA-
415 307, NOW RESIDING AT R/O BLDG.NO.RP4/148, OPP. TO
SEVAMANDIR HIGHER SECONDARY SHCOOL, RAMANATTURKARA,
CALICUT-673 633

BY ADV.
SRI.P.A.AUGUSTINE

RESPONDENT/S:

- 1 UNION OF INDIA, REPRESENTED BY SECRETARY TO GOVT. OF
INDIA, MINISTRY OF FINANCE, DEPARTMENT OF REVENUE, NEW
DELHI-1
- 2 JOINT SECRETARY, GOVT. OF INDIA, DEPARTMENT OF REVENUE,
MINISTRY OF FINANCE, 6TH FLOOR, 'B' WING, JANPATH
BHAWAN, JANPATH, NEW DELHI - 110 001
- 3 THE SUPERINTENDENT, CENTRAL PRISON, THIRUVANANTHAPURAM
- 4 SENIOR INTELLIGENE OFFICER, DIRECTORATE OF REVENUE
INTELLIGENCE, COCHIN ZONAL UNIT, PALARIVATTOM, COCHIN -
682025

OTHER PRESENT:

ADV.S.MANU, SC DRI
ADV.SUVIN R.MENON, CGC
ADV.PAUL ABRAHAM VAKKANAL, PP

THIS WRIT PETITION (CRL) HAVING COME UP FOR ORDERS ON
28.04.2020, ALONG WITH WP CRL 94/2020 AND 98/2020 THE COURT ON THE
SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE SMT. JUSTICE P.V.ASHA &

THE HONOURABLE SMT. JUSTICE SHIRCY.V

TUESDAY, THE 28TH DAY OF APRIL 2020 / 8TH VAISAKHA, 1942

WP(CRL) NO.94 OF 2020

PETITIONER/S:

SHAMEENA P.M., AGED 30 YEARS, W/O. AFEKKACHALIL ROSHID
(DETENU), R/AT KUTTIYULLATHIL, P.O.KARAVANNUR, VIA
NADUVANNUR, KOZHIKODE 673 525

BY ADV.
SRI.P.A.AUGUSTINE

RESPONDENT/S:

- 1 UNION OF INDIA, REPRESENTED BY DIRECTOR GENERAL,
CENTRAL ECONOMIC INTELLIGENCE BUREAU, 6TH FLOOR, 'B'
WING, JAPATH BHAWAN, JANPATH, NEW DELHI-110 001
- 2 JOINT SECRETARY (COFEPOSA), GOVT. OF INDIA, DEPARTMENT
OF REVENUE, MINISTRY OF FINANCE, 6TH FLOOR, 'B' WING,
JANPATH BHAWAN, JANPATH, NEW DELHI - 110 001
- 3 THE SUPERINTENDENT, CENTRAL PRISON, THIRUVANANTHAPURAM
- 4 SENIOR INTELLIGENE OFFICER, DIRECTORATE OF REVENUE
INTELLIGENCE, KANNUR REGIONAL UNIT, CENTRAL TAX AND
CUSTOMS BUILDING, KUZHIKUNNU, KANNUR -670 001

OTHER PRESENT:

ADV.S.MANU, SC DRI
ADV.SUVIN R.MENON, CGC
ADV.PAUL ABRAHAM VAKKANAL, PP

THIS WRIT PETITION (CRL) HAVING COME UP FOR ORDERS ON
28.04.2020, ALONG WITH WP CRL 450/2020 AND 98/2020 THE COURT ON THE
SAME DAY DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE SMT. JUSTICE P.V.ASHA &

THE HONOURABLE SMT. JUSTICE SHIRCY.V

TUESDAY, THE 28TH DAY OF APRIL 2020 / 8TH VAISAKHA, 1942

WP(CRL) NO.98 OF 2020

PETITIONER/S:

AYISHA SHINAS, AGED 31 YEARS, W/O.MOHAMMED SHINAS A.,
RESIDING AT ASHRAF MANZIL, PH WARD, ALAPPUZHA, NORTH
S.O, ALAPPUZHA 688 007

BY ADV.
SRI.P.A.AUGUSTINE

RESPONDENT/S:

- 1 UNION OF INDIA, REP. BY DIRECTOR GENERAL,
CENTRAL ECONOMIC INTELLIGENCE BUREAU
6TH FLOOR, 'B' WING, JANPATH BHAWAN, JANPATH
NEW DELHI - 110 001
- 2 JOINT SECRETARY (COFEPOSA),
GOVT. OF INDIA, DEPT. OF REVENUE
MINISTRY OF FINANCE, 6TH FLOOR, 'B' WING, JANPATH
BHAWAN, JANPATH, NEW DELHI - 110 001
- 3 THE SUPERINTENDENT OF CENTRAL PRISON, POOJAPURA,
THIRUVANANTHAPURAM
- 4 SENIOR INTELLIGENCE OFFICER, DIRECTORATE OF REVENUE
INTELLIGENCE, TRIVANDRUM

OTHER PRESENT:

ADV.S.MANU, SC DRI
ADV.SUVIN R.MENON, CGC
ADV.PAUL ABRAHAM VAKKANAL, PP

THIS WRIT PETITION (CRL) HAVING COME UP FOR ORDERS ON
28.04.2020, ALONG WITH WP CRL 94/2020 AND 450/2020 THE COURT ON THE
SAME DAY DELIVERED THE FOLLOWING:

ORDER

Shircy, J.

Heard the learned counsel for the petitioners, Adv.Sri.S.Manu, learned Standing Counsel for DRI and Adv.Sri.Suvin.R.Menon, learned Central Government Counsel.

Adv.Sri.S.Manu the learned Standing Counsel has submitted that special provision has been provided to the detenues and they are not getting any contact with other prisoners in the jail as they are accommodated in a separate cell and all facilities have already been provided to them by the jail authorities. So, the apprehension expressed by the learned counsel for the petitioner that there is every possibility of the detenue is being affected with any kind of disease is baseless.

We find that detailed counter affidavit by the respondent and elaborate hearing of both sides are required for disposal of these petitions. Interim prayer for release right now cannot be granted.

Post all these writ petitions for hearing.

P.V.ASHA, JUDGE

SHIRCY V., JUDGE

rtr/